THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Ministry of Home Affairs in consultation with Ministry of Women and Child Development have issued a advisory dated 20th October, 2009 to all the State Governments/UTs to adhere to the procedures aid down by the Hon'ble Supreme Court in the case of D.K. Basu *Vs.* State of West Bengal (CRI CWP No. 539/86), wherein it is suggested that reconciliation and mediation between the warring spouses should be given utmost priority and booking charges under section 498 A IPC should only be attempted when all methods of reconciliation fails and there is *prima facie* evidence to proceed under section 498A of IPC.

Non-availability of mobile toilets for women in CPMFs

†3804. SHRIMATI MAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the complaints received regarding the non-availability of mobile toilets at the posting places of women in Central Para-Military Forces;

(b) whether it is a fact that due to non-availability of mobile toilets, women personnels have to suffer a lot of health related problems; and

(c) if so, the steps taken to ensure availability of mobile toilets at all posting places of women personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No Sir. As per information received from Central Para-Military Forces, no complaints have been received regarding non-availability of mobile toilets at the posting places of women in Central Para Military Forces.

(b) No, such problem has been reported.

(c) Instructions have been issued to DsG to modify sufficient number of vehicles on requirement basis to provide mobile toilets to meet the requirement of women personnel during movement from one place to another and during picketing duties. Mobile chemical toilets have been fabricated in the rear of Heavy Buses. Toilets facilities are also made available for the use of women employees by pitching of proper tents with commode in areas where appropriate locations are not available.

Missing Kashmiris

3805. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has come across about a news-item about the disappeared 10,000 Kashmiris who were picked up, taken for interrogation, beaten and tortured in the last two decades and their fate is still unknown;

[†]Original notice of the question was received in Hindi.

(b) whether the issue of these 'missing Kashmiris' has never been addressed by Government causing great anxiety amongst the family members; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes, Sir. There have been allegations reported in press from time to time against SFs about Kashmiris missing from the Valley. State Government has been apprised of the matter.

Dosi Meters to cities for disaster management preparedness

3806. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has decided to provide Dosi Meters, which measures radiation, to 35 cities in the country as a step towards disaster management preparedness; and

(b) if so, the details in this regard with the names of the cities that are going to get Dosi Meters and the criteria followed for their selection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Sir. The National Guidelines for Management of Nuclear and Radiological Emergencies prepared by National Disaster Management Authority stipulate that in addition to the existing 18 specialized Emergency Response Centers (ERCs) established by Department of Atomic Energy, Additional Emergency Response Centers (AERCs) in the form of Mobile Radiation Detection Systems are to be located in the Major Cities in the country. These centers have been identified for equipping with appropriate radiation detection instruments including Digital Dosimeters for Personal Protection in the following Capital Cities/Cities with population of more than 10 lakh:

Chennai, Kolkata, Mumbai, New Delhi, Ahmedabad, Bangalore, Hyderabad, Agra, Bhopal, Guwahati, Indore, Jaipur, Kanpur, Lucknow, Madurai, Nagpur, Patna, Pune, Surat, Vadodara, Bhubaneswar, Dehradun, Jodhpur, Ludhiana, Mysore, Nasik, Raipur, Ranchi, Rohtak, Shillong, Shimla, Srinagar, Thiruvananthapuram, Varanasi, Vishakhapatnam,.

Bill related to enemy properties

†3807. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Bill related to enemy properties, under which Indian heirs of those people who migrated to Pakistan after partition will be able to acquire the

[†]Original notice of the question was received in Hindi.